

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 630 OF 2000

VASANTH

Appellant (s)

VERSUS

STATE OF KARNATAKA & ORS

Respondent(s)

(With office report)

Date: 24/08/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant(s)

Mr. Shanth Kumar V.Mahale, Adv.

Mr. Rajesh Mahale, Adv.

Mr. R.C. Kohli, Adv.

For Respondent(s)

Mr.R.Jagannath, Goulay,Adv.

R2(i),2(ii)

Mr. P. Narasimhan,Adv.

R5

Mr. P.P. Singh ,Adv

R1,3&4

Mr. Sanjay R. Hegde ,Adv

UPON hearing counsel the Court made the following

O R D E R

Counsel for the the appellant states that a compromise has been re
ached between the

appellant and the respondent-Gram Panchayat. The same has been placed on record. However,

counsel for the respondent- Gram Panchayat states that he has no instruction in the matter and,

therefore, he will not be able to make a statement before this Court that the Gram Panchayat has

agreed to the compromise.

Counsel for the appellant prays for time to seek instructions as to whether he may

withdraw the appeal in view of the settlement reached.

Put up after one week, as prayed for.

(Sheetal Dhingra)

(Vijay Dhawan)

Court Master

Court Master